

THE HIGH COURT OF KERALA

Instructions to Advocates

Registry received requests for posting large number of bail applications. These bail applications have not been posted before DB constituted for urgent hearing during lock down period as many of such applications have become infructuous or ceased to have urgency in view of Full Bench Order dated 30/03/2020. Therefore all Advocates are requested to file fresh bail applications in those matters which are not governed by Full Bench Order. In those matters Advocates need not file pre requisite urgent memo unless matters are pending. In pending matters urgent memo along with copies of such applications be sent to registry in the email address already published for this purpose. Fresh bail applications can be filed without any pre requisite urgency memo in same address. However kindly note there would be restrictions in posting cases as Prosecutors are having practical difficulties in sorting out cases. Please ensure that in all cases crime no and details of police are mentioned to facilitate smooth functioning of this adhoc arrangement. In view of the above instructions all urgent requests already made during lock down period would stand discarded except those matters specifically posted on 1/04 /2020.

All fresh requests will be prioritised based on the order of seniority it received.

Kochi - 682 031
Date : 31/03/2020